



\$~92

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ W.P.(C) 3656/2024 and CM APPL. 15122/2024, CM APPL. 40295/2024

RAVI RANJAN SINGH .....Petitioner  
Through: Mr. R.K. Bali and Ms. Meghna Bali, Advs.

versus

DELHI DEVELOPMENT AUTHORITY & ANR.  
.....Respondents  
Through: Ms. Prabhsahay Kaur, Standing Counsel with Ms. Deeksha L. Kakar, Mr. Bir Inder Singh Gurm, Mr. Rashneet Singhm, Ms. Ananya Sahu, Ms. Kavya Shukla, Advs. for R-1/DDA with Mr. Sunil Kumar, AD/Mort./DDA and Mr. Murli Meena, DD/DDA  
Mr. Kaushal Jeet Kait, Adv. for UOI

**CORAM:**  
**HON'BLE MR. JUSTICE DHARMESH SHARMA**

**ORDER**  
% **09.10.2024**

1. Learned counsel for respondent No.2/ Union of India ['UOI'] is present. He submits that he has no instructions from any quarter from the end of respondent no.2/UOI in the present case.
2. Ms. Prabhsahay Kaur, learned Standing Counsel for the respondent No.1/DDA, on the other hand, has invited the attention of this Court to a recent order dated 15.07.2024 passed by the learned Principal Bench, National Green Tribunal, New Delhi ['NGT'], whereby directions have been reiterated so as to remove the



encroachment on the Yamuna flood plain zone falling in Majnu Ka Tila. Evidently, the petitioner represents the people who are refugees from Pakistan and who have to be displaced from the present site and relocated to some other place.

3. Learned counsel for the petitioner has pointed out that in the judgement of this Court titled **Nahar Singh v. Union of India** in W.P.(C) No. 3712/2013 dated 29.05.2013, it was directed that the primary responsibility of accommodating as many as 482 Pakistani nationals in accordance with the statutory provisions and necessary administrative instructions would be on the shoulders of the respondent No.2/UOI.

4. Having heard the learned counsels for the parties, it appears that the matter of the relocation of the said refugees is getting shuttled between the Ministry of Home Affairs and the Ministry of Housing and Urban Affairs. It is brought out that despite several opportunities, no substantive and/or workable decision has been taken by the respondent No.2/UOI so as to relocate the Pakistani refugees.

5. It is borne out from the record that the NGT is seized of the present matter and there are directions from the Supreme Court to the effect that the Yamuna flood plains be cleared of all encroachments so as to enable the concerned agencies to complete the process of rejuvenation and restoration of the Yamuna flood plains and river bed.

6. In the aforesaid circumstances, an explanation from the Ministry of Housing and Urban Affairs is called for.

7. Accordingly, notice be issued to the Secretary of the Ministry of Housing and Urban Affairs(MHUA), with the direction to ensure that an officer not below the rank of Joint Secretary or a Director appears before this Court on the next date of hearing, alongwith the relevant



record, and explain as to the reasons for the delay in making a policy decision for the allocation of an appropriate site/place for the relocation of the refugees as also for providing other rehabilitation measures.

8. Notice be issued to learned ASG as well with a request to use his good offices and ensure that appropriate directions are elicited from the Ministry of Housing and Urban Affairs as also the concerned quarters in the Ministry of Home Affairs by the next date of hearing.
9. Re-notify on 25.10.2024 in the Supplementary List.
10. Interim orders to continue.

**DHARMESH SHARMA, J.**

**OCTOBER 09, 2024**

sp/E